

(2009) 06 MAD CK 0119

In the Madras High Court

Case No : Writ Petition No. 7139 of 2009

S.B.M. High School (Minority)

APPELLANT

Vs

The State of Tamil Nadu

RESPONDENT

Date of Decision : 08-06-2009

Acts Referred:

Citation : (2009) 06 MAD CK 0119

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

**Advocate : S.N. Ravichandran, for the Appellant; Dhakshayani Reddy
Government Advocate, for the Respondent**

Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing for the petitioner and the learned Government Advocate appearing for the respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the petitioner has submitted that it would suffice, if the first respondent is directed to dispose of the representation, dated 23.3.2009, in view of G.O.Ms. No. 525, School Education (D1) Department, dated 29.12.1997, within a specified period.

3. The learned Counsel appearing on behalf of the respondents, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the first respondent is directed to dispose of the representation, dated 23.3.2009, in view of G.O.Ms. No. 525, School Education (D1) Department, dated 29.12.1997, on merits and in accordance with law, within a period of eight weeks from the date of receipt of a

copy of this order. The petitioner is directed to furnish a copy of the representation, dated 23.3.2009, to the first respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter. The writ petition is disposed of accordingly. No costs.